

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO - 2032
TO BE ANSWERED ON FRIDAY, THE 2ND AUGUST, 2024**

APPOINTMENT OF NYAYA MITRA IN ANDHRA PRADESH

2032. SHRI APPALANAIDU KALISSETTI :

SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Nyaya Mitras appointed in Andhra Pradesh during the last five years district wise including Vizianagaram district;
- (b) the total amount of funds allocated and disbursed for the implementation of the Nyaya Mitra scheme in Andhra Pradesh over the said years, district-wise;
- (c) the details of disposal of pending cases by Nyaya Mitras, over the said years, district-wise;
- (d) whether any challenges or delays have been encountered in appointing Nyaya Mitras to Andhra Pradesh, if so, the details thereof; and
- (e) whether there are any pending proposals to appoint additional Nyaya Mitras in Andhra Pradesh, especially in Vizianagaram district, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) & (b) Nyaya Mitra programme was launched in April, 2017 with the objective to reduce pendency of cases in the Courts. It aimed to facilitate disposal of 10 to 15 years old cases which included civil cases such as matrimonial, accident claim cases and also criminal cases pending in High Courts and Subordinate Courts. Since the introduction of Nyaya Mitra programme, a total of 39 Nyaya Mitras were positioned in

various districts courts of the States of Assam, Bihar, Maharashtra, Odisha, Rajasthan, Tripura, Uttar Pradesh and West Bengal. Nyaya Mitras were not engaged in the States other than mentioned above. During the period of its implementation, no Nyaya Mitra were engaged in the District Courts of Andhra Pradesh. After due review of the progress of the scheme over the last few years and considering the implementation related issues, it was decided to discontinue the scheme from the Financial Year 2023-2024.

(c) to (e) Question does not arise in view of answer at (a) & (b) above.
